

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI**  
**(APPELLATE JURISDICTION)**  
**Company Appeal (AT) (CH) No.08/2021**  
**(Under Section 421(1) of the Companies Act, 2013)**  
**(Arising out of Order dated 17.2.2021 passed in I.A.No.1021/2020 and IA No.126 of 2021**  
**in Company Petition No.117/241/HDB/2019**  
**by the National Company Law Tribunal, Hyderabad Bench at Hyderabad.**

In the matter of:

Oyster Medisafe Private Limited  
Through its Authorized Representative  
Mr.Indranil Mukherjee having its  
Registered Office at SY.No.722, Dabilpur Village,  
Medchal Mandal, Telangana 50140  
Email id [legal.in@bbraun.com](mailto:legal.in@bbraun.com)

...Appellant

V

1. Sridhar Vasireddy  
S/o Mr.Vasireddy Satyanarayana  
R/o 19203, Gentle Oak Cove  
San Antonio, Texas-78258  
United States of America  
[sridharvasireddy@hotmail.com](mailto:sridharvasireddy@hotmail.com)  
Through Pusuluri Prudhvi  
SPA Holder of Mr.Sridhar Vasireddy  
R/o Plot No.362, Secretariat Colony  
Manikonda, Puppalaguda  
Hyderabad-500089, Telangana  
[prudhvipusuluri@outlook.com](mailto:prudhvipusuluri@outlook.com)

...Respondent 1

2. Ajith N.Kumar, S/o Mr.N.U.Rao  
R/o 1 Cascade Court East  
Burr Ridge, Illinois-60527  
United States of America  
Through Pusuluri Prudhvi

SPA Holder of Mr.Sridhar Vasireddy  
R/o Plot No.362, Secretariat Colony  
Manikonda, Puppalaguda  
Hyderabad-500089, Telangana  
[prudhvipusuluri@outlook.com](mailto:prudhvipusuluri@outlook.com).

Present :

For the Appellant : Mr.A.S.Chandhiok, Senior Advocate  
Mr.NPS Chawla, Advocate

For the Respondent : Mr.D.V.K.Phanindra, Advocate

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**J U D G E M E N T**

**V I R T U A L   M O D E**

Heard Both sides.

In view of the fact that the impugned order dated 17.02.2021 in I A No. 126/2021 in CP No. 117/241/HDB/2-19 on the file of National Company Law Tribunal, Hyderabad Bench was admittedly modified/corrected by it, on 03.03.2021 (but pronounced on 22.03.2021) and as such, this Tribunal, simpliciter opines that nothing survives for further adjudication in the main Company Appeal.

Viewed in that perspective that instant Comp App (AT) (CH) No. 8/2021 is dismissed as an infructuous one. No costs. All connected applications are closed.

*[Justice Venugopal M]  
Member (Judicial)*

*[V.P.Singh]  
Member (Technical)*

**CHENNAI**  
**12.4.2021**  
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